

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONAL)

O.A No. 56 OF 2025

BETWEEN:

Babajan

S/o Late. Mabusabi

...APPLICANT

-AND-

1. Union of India

Ministry of Environment, Forest and Climate Change

Rep by Deputy Director General of Forests (C),

And 5 others

...RESPONDENTS

INDEX TO ADDITIONAL TYPEDSET OF PAPERS

Sl. No.	Date	Description	Page No.
1.	24.02.2025	Record of Rights, Tenancy and Crops Certificate (RTC) for Byalakere Lake	1-2
2.	11.03.2025	Order passed by the 2 nd Respondent (KTCDA)	3-6
3.	26.06.2025	Order passed by the 2 nd Respondent (KTCDA)	7-12
4.		Revised Master Plan of 4 th Respondent	13
5.		Layout	14
6.		Aerial photos	15 -22

Certified to be true copies of their respective originals.

Dated at Chennai, on this the 16th day of September , 2025


COUNSEL FOR PETITIONER

1

BD56A5F4DC

ರೆಕಾರ್ಡ್ ಆಫ್ ರೈಟ್ಸ್, ಗೇಣಿ ಮತ್ತು ಪಹಣಿ ಪತ್ರಿಕೆ (RTC) ಫಾರಂ ನಂ.೧೬

Print Page No: 1/1
Valid from 08/08/2001 00:00:00 To Till Date

ಗ್ರಾಮ ನಮೂನೆ 2

ಪಾಲಿಸಿ ನಂ. 2

ಪಾಲಿಸಿ ನಂ. : ಯೋಜನೆ

ಹೋಲೋ : ನೆನಪಿರುತ್ತೇನೆ 1

ಗ್ರಾಮ : ಬ್ಯಾಲಾಕೆರೆ

ಪುಟದ ಕ್ರಮ ಸಂಖ್ಯೆ : 1

1. ಪರ್ವೆ ನಂಬರ್ 147	3. ಪೇಶವಾರು ಒಟ್ಟು ಎಸ್.ಎಂ.ಎಸ್	ಎಕರೆ ಗುಂಟೆ ಅ	4. ಕಂದಾಯ ರೂ. ಪೈ.	9. ಕೆ.ಬಿ. ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು ತಂದೆಯ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ವಿಸ್ತೀರ್ಣ ಎ ಗುಂ	ಪಾಕೆ ನಂ.	10. ಕೆ.ಬಿ. ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ರೀತಿ	11. ಇತರೆ ಹಕ್ಕುಗಳು ಮತ್ತು ಪಂದಿಗಳು		
	ಫೂಲ್ ಎರಾಟ್ (ಅ)	0.00.00.00	(ಅ) ಭೂ ಕಂದಾಯ					0.00	ಹಕ್ಕುಗಳು :	ಪಂದಿಗಳು :
	ಫೂಲ್ ಎರಾಟ್ (ಬಿ)	0.00.00.00	(ಬಿ) ಕೋಡಿ	ಕೆರೆ ಅಂಗಣ	13.10.00.00					
	ಉಳಿದವು	13.10.00.00	(ಕ) ಸೆಸ್ಸುಗಳು (ಡ) ನೀರಿನ ದರ							0.00
2. ಹಿನ್ನಾ			ಒಟ್ಟು		0.00					
5. ಮುಕ್ತ ಪಮಾನ	7. ಮರಗಳ ಪಂಚೆ		8. ಪೇಶವಾರು ಪ್ರಕಾರ ನೀರಿನವರಿಯ ವಿಸ್ತೀರ್ಣ							
	ಹೆಚ್ಚು	ಸಂಖ್ಯೆ	ಕ್ರ. ಸಂ.	ನೀರಿನವರಿ ಮೂಲ	ಮೂಲದಾರು	ಹಿಂಜಾರು	ಬಾಗಾಯು	ಒಟ್ಟು		
6. ಪುಸ್ತಕ										

12. ಸಾಗುವಳಿ ಮತ್ತು ಗೇಣಿಯ ವಿವರಗಳು								13. ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಬೆಳೆಗಳ ವಿವರ								
ವರ್ಷ ಮತ್ತು ಕಾಲ	ವ್ಯವಸಾಯದಾರನ ಹೆಸರು ಮತ್ತು ವಾಸ್ತವ್ಯ 2	ಸಾಗುವಳಿ ಪದ್ಧತಿ	ಗೇಣಿಯ ವಿವರ		ಭೂಮಿಯ ಉಪಯೋಗ			ಮಿಷಿನ್, ಕೆರೆ, ಬಾಗಾಯು,	ಬೆಳೆಯ ಹೆಸರು	ಬೆಳೆಯ ವಿಸ್ತೀರ್ಣ			ನೀರಿನವರಿಯ ಮೂಲ 13	ಎಕರಿಗೆ ಉತ್ಪಾದನೆ 14	ಮತ್ತೆ ಬೆಳೆಗಳ ಒಟ್ಟು	
			ವಿಸ್ತೀರ್ಣ ಎ ಗುಂ 4	ಗುಂಟೆ 5	ವರ್ಗ 6	ವಿಸ್ತೀರ್ಣ ಎ ಗುಂ 7	ಅಮತ್ಯ 10			ಮತ್ಯ 11	ಒಟ್ಟು 12	ಮತ್ತೆ ಬೆಳೆ ಹೆಸರು 15			ವಿಸ್ತೀರ್ಣ ಎ ಗುಂ 18	
2025-2026 ಮುಂಗಾರು	ಕೆರೆ ಅಂಗಣ							*		0.00.00.00	0.00.00.00	0.00.00.00		0.00		

ವಿಸ್ತೀರ್ಣ ಎಕರೆ ಮತ್ತು ಗುಂಟೆಗಳಲ್ಲಿ

ದಿನಾಂಕ: 8/13/2025 3:56:44 PM ಮೊತ್ತ: ರೂ. 25

RTC DIGITALLY SIGNED BY : PRADEEP B J ON 8/5/2020 1

RTC UniqueNumber : TBD56A5F4DC

ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ನಿಯಮಾವಳಿ 1966 ರ ನಿಯಮ 40, 42, 58 ಮತ್ತು 70

ಭೂಮಿ ರಜಾಂತ್ಯಾಂಕ : 6128-7200-0455

* : ಬೆಳೆ ಸಮೀಕ್ಷೆ ಮಾಹಿತಿ ಸ್ವೀಕೃತವಾಗದ ಕಾರಣ, ಬೆಳೆ ಮಾಹಿತಿ ನಮೂದಿಸಿರುವುದಿಲ್ಲ.

1

//TRANSLATED COPY OF R.T.C.

Record of Rights, Tenancy and Crops Certificate (R.T.C.) Form no. 16

Valid from 08/08/2001 to Till Date

Page Serial No:

Village Form no. 2

Taluk: Yelahanka Hobli: Hesaraghatta

Village: Byalakere

1. Survey No. 147	3. Field		Acres Guntas A	4. Tax	Rs.	Ps.	9. Owner or possessors name Lake Yard	Area A G 13.10.00.00	Account No.	10. Ownership or Occupancy type	11. Other rights and loans	
	Total Extent		13.10.00.00	(A) Land Tax	0.00						Rights	Loans
	Phot Kharab (A)		0.00.00.00	(B) Jodi (Paid)	0.00							
	Phot Kharab (B)		0.00.00.00	(C) Sess	0.00							
Remaining		13.10.00.00	(D) Water fees	0.00								
2. Hissa (Part) *			Total	0.00								
5. Soil Type	7. No. of trees		8. Field type irrigation area					6. Patta				
	Name	Number	Sl. No.	Water Source	Pre Monsoon	Post Monsoon	Grew					

12. Cultivation and other harvesting details							13. Land use and crops details								
Year & Date 1	Farmer name and address 2	Farming type 3	Land type		Land Use		Khuski, Thari, Division 8	Crop name 9	Crop area			Water source 13	Produce per acre 14	Mixed Crops Total	
			Area A G 4	Lease 5	Division 6	Area A G 7			Unmixed 10	Mixed 11	Total 12			Mixed Name 15	Area A G 16
2025-26 Pre Monsoon	Lake Yard								0.00	0.00	0.00		0.00		

Area in Acres and Guntas Date: 8/13/2025 3:56:44 PM

Total: Rs 25. RTC digitally signed by: PRADEEP B J on 8/5/2020 1

RTC Unique No: TBD56A5F4DC

Land ID: 6128-7200-0455

Karnataka Land Revenue Act 1966 d Rules 40, 42, 58 and 70

Crops information is not mentioned because crops survey information is not accepted



ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ
ಕರ್ನಾಟಕ ಸರ್ಕಾರ.

ಸಂ:ಕ.ಕೆ.ಸಂ.ಅ.ಪ್ರಾ/ಬೆಂ/ತಾಂತ್ರಿಕ/18/2019-20

ದಿನಾಂಕ:11-03-2025

ಗೆ,

ಆಯುಕ್ತರು,
ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಬೆಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಡಾ|| ಶಿವರಾಮಕಾರಂತ ಬಡಾವಣೆಯಲ್ಲಿ ಕೆರೆಯ ಬಫರ್ ಜೋನ್ ಬಿಡದೆ ರಸ್ತೆಯನ್ನು
ನಿರ್ಮಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :1) ಶ್ರೀ ಬಾಬಜಾನ್ ರವರ ಈ-ಮೇಲ್ ಪತ್ರ ದಿನಾಂಕ : 28.10.2024.

2) ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ : ಕಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ಎಂ.ಐ.ಎಸ್/07/22-23/479, ದಿ: 21.07.22.

3) ಶ್ರೀ ಇಮಾನ್ ಸಾಹೇಬ್, ಬ್ಯಾಲಕೆರೆ ಬೆಂಗಳೂರು ರವರ ಪತ್ರ ದಿನಾಂಕ : 04.12.2023.

4) ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ : ಕಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ತಾಂತ್ರಿಕ/18/2019-20/770, ದಿ: 14.12.2023.

5) ಈ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ : ಕಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ತಾಂತ್ರಿಕ/18/2019-20/759, ದಿ: 12.11.2024.

* * * * *

ಬೆಂಗಳೂರು ಉತ್ತರದ ಯಲಹಂಕ ತಾಲ್ಲೂಕಿನ ಹೆಸರುಘಟ್ಟ ಗ್ರಾಮದ ಬ್ಯಾಲಕೆರೆ ಬಫರ್ ಜೋನ್ ಪ್ರದೇಶದಲ್ಲಿ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವತಿಯಿಂದ ಡಾ|| ಶಿವರಾಮಕಾರಂತ ಬಡಾವಣೆ 45 ಮೀ ಅಗಲದ ರಸ್ತೆಯನ್ನು ನಿರ್ಮಿಸಲು ಕೆರೆಯ ಅಂಗಳಕ್ಕೆ ಗ್ರಾವೆಲ್ ತುಂಬಿ ಕೆರೆಯ ನೀರಿನ ಸಾಮರ್ಥ್ಯವನ್ನು ಕಡಿಮೆಗೊಳಿಸುತ್ತಾರೆಂದು ಶ್ರೀ ಬಾಬಜಾನ್ ಮತ್ತು ಇತರರು ದಿನಾಂಕ : 20.11.2023 ರನ್ವಯ ದೂರು ನೀಡಿದ್ದ ದೂರಿನ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ಅಧಿನಿಯಮ-2014 ಮತ್ತು ತದನಂತರದ ತಿದ್ದುಪಡಿಗಳ ಪ್ರಕರಣ 12(3) ರನ್ವಯ ಹಾಗೂ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶಗಳಂತೆ ಕೆರೆಯ ಬಫರ್ ಜೋನ್‌ನನ್ನು ಇತರೇ ಯಾವುದೇ ಉದ್ದೇಶಕ್ಕೆ ಬಳಸಲು ಅವಕಾಶವಿರುವುದಿಲ್ಲ ಹಾಗೂ ಯಾವುದೇ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳುವುದು ಕಾನೂನು ಬಾಹಿರವಾಗಿರುತ್ತದೆ ಎಂದು ಉಲ್ಲೇಖಿತ ಪತ್ರ (4) ರನ್ವಯ ತಿಳಿಸುತ್ತಾ ನಿಯಮಾನುಸಾರ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಡಾ|| ಶಿವರಾಮಕಾರಂತ ಬಡಾವಣೆ ವಿಭಾಗ-1, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

.....2

ಶ್ರೀ ಬಾಬಜಾನ್ ಮತ್ತು ಇತರರು ದಿನಾಂಕ : 27.02.2025 ರಂದು ಮನವಿ ಸಲ್ಲಿಸಿ ಬ್ಯಾಲ ಕೆರೆಯ ಪ್ರದೇಶದಲ್ಲಿ ಕಾಂಕ್ರೀಟ್ ಕೆಲಸಗಳು ಮತ್ತು ಇತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಮುಂದುವರೆಸುತ್ತಿದ್ದು ಕೆರೆಯ ಗಡಿಭಾಗವನ್ನು ನಿಗದಿಪಡಿಸಿ ನಂತರ 30 ಮೀ.ಮೀ ಬಫರ್ ಜೋನ್ ಪ್ರದೇಶದಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಕಾಮಗಾರಿಗಳನ್ನು ಹಾಗೂ ಕೆರೆಯಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ಥಗಿತಗೊಳಿಸುವಂತೆ ಕೋರಿದ್ದರೂ ಯಾವುದೇ ರೀತಿಯ ಕ್ರಮವಹಿಸಿರುವುದಿಲ್ಲ ಎಂದು ವರದಿ ಮಾಡಿರುತ್ತಾರೆ.

ಸದರಿಯವರ ಮನವಿ ಪತ್ರವನ್ನು ಲಗತ್ತಿಸಿ ಕಳುಹಿಸುತ್ತಾ ಈ ಬಗ್ಗೆ ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ ಬ್ಯಾಲ ಕೆರೆಯ ಸುತ್ತ ಅಗತ್ಯ ಬಫರ್ ಜೋನ್ ಅಂತರವನ್ನು ನಿಗದಿಪಡಿಸಿ ಅದರಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಕಟ್ಟಡ/ಸಂರಚನೆಗಳನ್ನು ನಿರ್ಮಿಸದಂತೆ ಕ್ರಮವಹಿಸಲು ಸಂಬಂಧಿಸಿದವರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನವನ್ನು ನೀಡುವಂತೆ ಕೋರಿದೆ.

ಆಡಕ : ಮೇಲಿನಂತೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕಾಧಿಕಾರಿಗಳು,
ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ.
11-3-2025

ಪ್ರತಿಯನ್ನು :

1. ಅಭಿಯಂತರರ ಸದಸ್ಯರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮೇಲಿನಂತೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
2. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಡಾ|| ಶಿವರಾಮಕಾರಂತ ಬಡಾವಣೆ ವಿಭಾಗ-1, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಟಿ.ಜೊಡಯ್ಯ ರಸ್ತೆ, ಕುಮಾರ ಪಾರ್ಕ್ ಪಶ್ಚಿಮ, ಬೆಂಗಳೂರು - 560020 ರವರಿಗೆ ಮೇಲಿನಂತೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕಳುಹಿಸಿದೆ.
3. ಶ್ರೀ ಇಮಾಮ್ ಸಾಹೇಬ್ ಬಿನ್ ಲೇ|| ಡಿ. ಅಲಿ ಸಾಹೇಬ್, ನಂ. 119/1, ದೊಡ್ಡ ಬ್ಯಾಲಕೆರೆ, ಹೆಸರಘಟ್ಟ ಹೋಬಳಿ, ಬೆಂಗಳೂರು- 560089 ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಿದೆ.

ನೆಲ ಮಹಡಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಬೀಜ ನಿಗಮ ನಿಯಮಿತ ಕಟ್ಟಡ, ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಹೆಬ್ಬಾಳ, ಬೆಂಗಳೂರು- 560024.

ದೂರವಾಣಿ : 080-23513711/12, 080-22034173 ಈ-ಮೇಲ್ : ktcda2018@gmail.com.

5

// TRANSLATED COPY //

Karnataka Tank Conservation and Development Authority

(Government of Karnataka)

Date: 11-03-2025

Number: Ka.Ke.Sam.Abhi.Pra/Ben/Technical/18/2019-20

To: Commissioner,
Bangalore Development Authority,
Bangalore.

Sir,

Subject: Regarding making a road without leaving lake buffer zone

References:

- 1) Email from Sri. Babajan Dtd. 28.10.2024
- 2) Letter from this office with number:
Ka.Ke.Sam.Abhi.Pra/Ben/M.I.S./07/22-23/479 Dtd. 21.07.22
- 3) Letter from D. Imam Saheb Dtd. 04.12.2023
- 4) Letter from this office Number:
Ka.Ke.Sam.Abhi.Pra/Ben/Technical/18/2019-20 /770 Dtd.
14.12.2023
- 5) Letter from this office Number:
Ka.Ke.Sam.Abhi.Pra/Ben/Technical/18/2019-20 /759 Dtd.
12.11.2024.

Sri. Babajan and others have complained on Dt. 20.11.2023 that Bangalore Development Authority is making a 45 meter wide road in Dr. Shivaram Karanth Layout by filling the Byalakere lake with gravel and reducing its water storage capacity violating KTCDA Act -2014 and its amendment 12(3) and National Green Tribunal (NGT) Act and we directed your Executive Engineer through the above reference letter (4) not to use the lake buffer zone for any other purposes and its strictly against law to undertake any construction works on it.

10

Even after Mr. Babajan and others complained on Dt 27.02.2025 that only after fixing the boundaries of the lake and 30 meter lake buffer through a government survey, you can undertake any construction works; but your engineers didn't take any action on it and continued doing the construction works on the lake and the lake buffer violating the rules.

Attaching the said complaint, we are ordering you to follow the rules and fix the boundaries around the Byalakere lake buffer and pass appropriate directions to your engineers not to undertake any kind of constructions/roads within the lake buffer zone.

Attachments: As mentioned above.

Signed/-

Yours sincerely,
Chief Executive Officer
Karnataka Tank Conservation and Development
Authority

Cc to:

1. Engineer Member – Bangalore Development Authority, Bangalore: Sent to him to take appropriate action as mentioned above.
2. Executive Engineer, Dr. Shivarama Karanth Layout Sector – 1, Bangalore Development Authority, Chowdaiah Road, Kumara Park West, Bangalore 560020, to take appropriate action as mentioned above.
3. Sri. Imam Saheb S/o D. Ali Saheb, No. 119/1, Dodda Byalakere, Hesaraghatta Hobli, Bangalore 560089: Sent to him for information.

Ground Floor, Karnataka Seeds Building, Bellary Road, Hebbal, Bangalore – 560024.

Tel: 080-23513711/12, 080-22034173, Email: ktcd2018@gmail.com



ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ಎಲ್‌ಡಿಎಂ/05/2025-26 / 279

ದಿನಾಂಕ: 26.06.2025

ಗೆ,
ಆಯುಕ್ತರು,
ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಬೆಂಗಳೂರು.
ಮಾನ್ಯರೇ,

ವಿಷಯ : ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ಚೆನ್ನೈ ಇಲ್ಲಿ ಯಲಹಂಕ ತಾಲ್ಲೂಕು, ಹೆಸರುಘಟ್ಟ ಹೋಬಳಿ, ಬ್ಯಾಲಕೆರೆ ಗ್ರಾಮದಲ್ಲಿ ಬರುವ ಬ್ಯಾಲಕೆರೆ ಕೆರೆಯ ಬಫರ್ ಜೋನ್‌ನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಶ್ರೀ. ಬಾಬಜಾನ್ ಎಂಬುವವರು ದಾಖಲಿಸಿರುವ ಓ. ಎ. ನಂ. 56/2025 ರ ಪ್ರಕರಣದ ಕುರಿತು.

- ಉಲ್ಲೇಖ: 1. ಶ್ರೀ. ಎ. ಎಂ. ಪಂಕಜಕೃಷ್ಣನ್, ವಕೀಲರು, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ಚೆನ್ನೈ ರವರ ಈ-ಮೇಲ್ ಪತ್ರ ದಿನಾಂಕ: 11.06.2025 ಹಾಗೂ ಅದರೊಂದಿಗಿನ ಅಡಕಗಳು.
2. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ತಾಂತ್ರಿಕ/18/2019-20/770 ದಿನಾಂಕ: 29.11.2023.
3. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ತಾಂತ್ರಿಕ/18/2019-20/759 ದಿನಾಂಕ: 12.11.2024.
4. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಕೆಸಂಅಪ್ರಾ/ಬೆಂ/ತಾಂತ್ರಿಕ/18/2019-20/1252 ದಿನಾಂಕ: 11.03.2025.
5. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ಚೆನ್ನೈ (ದಕ್ಷಿಣ ವಲಯ) ಇಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಓ. ಎ. ನಂ. 56/2025 (ಎಸ್‌ಜೆಡ್) ಆದೇಶಗಳ ದಿನಾಂಕ: 03.04.2025 ಹಾಗೂ 12.06.2025.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ (1) ರಿಂದ (4) ರ ಪತ್ರಗಳನ್ನು ಮಾಹಿತಿಗಾಗಿ ಅಡಕಗೊಳಿಸುತ್ತಾ, ಯಲಹಂಕ ತಾಲ್ಲೂಕು, ಹೆಸರುಘಟ್ಟ ಹೋಬಳಿ, ಬ್ಯಾಲಕೆರೆ ಗ್ರಾಮದಲ್ಲಿ ಬರುವ ಬ್ಯಾಲಕೆರೆ ಕೆರೆಯ ಬಫರ್ ಜೋನ್‌ನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ರಸ್ತೆ ನಿರ್ಮಾಣ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಶ್ರೀ. ಬಾಬಜಾನ್ ಎಂಬುವವರು ದಾಖಲಿಸಿರುವ ಓ. ಎ. ನಂ. 56/2025 ರ ಪ್ರಕರಣದ ವಿಚಾರಣೆಯು ನಡೆಯುತ್ತಿದ್ದು, ಈ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಸ್ವೀಕೃತವಾದ ಶ್ರೀ. ಬಾಬಜಾನ್ ಎಂಬುವವರು ಸಲ್ಲಿಸಿರುವ ದೂರಿನನ್ವಯ ಉಲ್ಲೇಖ (2) ರಿಂದ (4) ರ ಪತ್ರಗಳಲ್ಲಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ಸರ್ಕಾರದ ಆದೇಶ ಮತ್ತು ಸುತ್ತೋಲೆಗಳು ಸಹಿತ, ಈ ಪ್ರಾಧಿಕಾರದ ಅಧಿನಿಯಮಗಳನ್ವಯ ಕೆರೆ ಹಾಗೂ ಕೆರೆಯ ಬಫರ್ ಜೋನ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ವಿಧದ ಕಟ್ಟಡಗಳ ಸಂರಚನೆ ಹಾಗೂ ರಸ್ತೆ, ಇತ್ಯಾದಿಗಳನ್ನು ನಿರ್ಮಿಸಲು ನಿಷೇಧವಿರುವುದನ್ನು ತಮ್ಮ ಪ್ರಾಧಿಕಾರದ ಅಭಿಯಂತರ ಸದಸ್ಯರು, ಕಾರ್ಯವಾಲಕ ಅಭಿಯಂತರರು ಹಾಗೂ ತಮಗೂ ಸಹ ತಿಳಿಸಿ, ಬ್ಯಾಲಕೆರೆಯ ಸುತ್ತ ಬಫರ್ ಜೋನ್ ಪ್ರದೇಶವನ್ನು ನಿಗದಿ ಪಡಿಸಿಕೊಂಡು, ಕೆರೆ ಹಾಗೂ ಕೆರೆಯ ಬಫರ್ ಜೋನ್ ಪ್ರದೇಶಕ್ಕೆ ಯಾವುದೇ ವಿಧದ ಹಾನಿಯಾಗದಂತೆ ಕ್ರಮ ವಹಿಸಲು ಸಂಬಂಧಿತರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಲು ಕೂಡಿ, ಈ ಬಗ್ಗೆ ಅಗತ್ಯ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿತ್ತು.

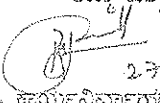
ಆದರೆ, ಈ ವಿಷಯವಾಗಿ ಕಳೆದ ಒಂದೂವರೆ ವರ್ಷದಿಂದ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡುತ್ತಿದ್ದು, ಈವರೆಗೆ ತಮ್ಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಕೈಗೊಂಡಿರುವ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಯಾವುದೇ ವರದಿಯು ಈ ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ.

.....1

8

ಮುಂದುವರಿದು, ಉಲ್ಲೇಖ (1) ರಲ್ಲಿನ ವಕೀಲರ ಈ-ಮೇಲ್ ಪತ್ರದಂತೆ ಶ್ರೀ. ಬಾಬುಜಾನ್, ಬ್ಯಾಲಕೆರ ಗ್ರಾಮ, ಯಲಹಂಕ ಉತ್ತರ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ರವರು ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ಚೆನ್ನೈ ಓ. ಎ. ನಂ. 56/2025 ದಾಖಲಿಸಿ, ಉಲ್ಲೇಖ (2) ರಿಂದ (4) ರಲ್ಲಿ ಈ ಪ್ರಾಧಿಕಾರದಿಂದ ತಮಗೆ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ನೋಚನೆ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರವು ಸದರಿ ಕೆರೆ ಹಾಗೂ ಅದರ ಬಫರ್ ಜೋನ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಾನೂನು ಉಲ್ಲಂಘಿಸಿ, ರಸ್ತೆ ನಿರ್ಮಾಣ, ಇತ್ಯಾದಿ ಕಾಮಗಾರಿಗಳನ್ನು ಮುಂದುವರಿಸುವುದಾಗಿ ತಿಳಿಸಿ, ಅವುಗಳನ್ನು ಸ್ಥಗಿತಗೊಳಿಸಲು ಹಾಗೂ ಸದರಿ ಕೆರೆಯ ಹಾಗೂ ಅಲ್ಲಿನ ಪರಿಸರ ಸಂರಕ್ಷಣೆಗೆ ಅಗತ್ಯ ಆದೇಶ ನೀಡುವಂತೆ ಕೋರಿ, ತಮ್ಮನ್ನೂ ಒಳಗೊಂಡಂತೆ, ಈ ಪ್ರಾಧಿಕಾರವನ್ನು ಸಹ ಪ್ರಕರಣದಲ್ಲಿ ಪ್ರತಿವಾದಿಯನ್ನಾಗಿ ಮಾಡಿರುವುದು ತಮಗೂ ತಿಳಿದ ಸಂಗತಿಯಾಗಿರುತ್ತದೆ.

ಆದುದರಿಂದ, ಸದರಿ ಕೆರೆ ಮತ್ತು ಕೆರೆಯ ಬಫರ್ ಜೋನ್ ಪ್ರದೇಶದಲ್ಲಿ ತಮ್ಮ ಪ್ರಾಧಿಕಾರದ ವತಿಯಿಂದ ನಿರ್ವಹಿಸುತ್ತಿರುವ ರಸ್ತೆ, ಇತ್ಯಾದಿ ಕಾಮಗಾರಿಗಳನ್ನು ಸದರಿ ಪ್ರಕರಣವು ಇತ್ಯರ್ಥವಾಗುವವರೆಗೆ ಸ್ಥಗಿತಗೊಳಿಸಲು ಹಾಗೂ ಈ ಬಗೆಗಿನ ಅಗತ್ಯ ವರದಿಯನ್ನು ಮಾನ್ಯ ನ್ಯಾಯ ಪೀಠಕ್ಕೆ ಮುಂದಿನ ವಿಚಾರಣೆ ದಿನಾಂಕ: 01.07.2025 ರೊಳಗೆ ಪುರ್ತಾಗಿ ಸಲ್ಲಿಸಲು ಹಾಗೂ ವರದಿಯ ಪ್ರತಿಯನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೂ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕಾಧಿಕಾರಿಗಳು,
ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಬೆಂಗಳೂರು.

ಅಡಕ: ಉಲ್ಲೇಖ ಪತ್ರಗಳ ಪ್ರತಿಗಳು: 15 ಪುಟಗಳು

- ಪ್ರತಿ: 1). ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ, 2ನೇ ಮಹಡಿ, ವಿಶಾಸ ಸೌಧ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
- 2). ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕೋರಲಾಗಿದೆ.
- 3). ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕಾಧಿಕಾರಿ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕೋರಲಾಗಿದೆ.
- 4). ಅಭಿಯಂತರ ಸದಸ್ಯರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಟಿ. ಚೌಡಯ್ಯ ರಸ್ತೆ, ಕುಮಾರ್ ಪಾರ್ಕ್ ಪಶ್ಚಿಮ, ಬೆಂಗಳೂರು-560020 ರವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕೋರಲಾಗಿದೆ.
- 5). ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಡಾ|| ಶಿವರಾಮಕಾರಂತ ಬಡಾವಣೆ ವಿಭಾಗ-1, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಟಿ. ಚೌಡಯ್ಯ ರಸ್ತೆ, ಕುಮಾರ್ ಪಾರ್ಕ್ ಪಶ್ಚಿಮ, ಬೆಂಗಳೂರು-560020 ರವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕೋರಲಾಗಿದೆ.
- 6). ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಹಾಗೂ ಹೆಸರಿಸಲಾದ ಅಧಿಕಾರಿ, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು (ಉತ್ತರ), ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಹಾಗೂ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಕೋರಲಾಗಿದೆ.
- 7). ಶ್ರೀ. ಎ. ಎಂ. ವೆಂಕಟೇಶ್ವರ್ನ್, ವಕೀಲರು, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠ, ಚೆನ್ನೈ ರವರ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಲಾಗಿದೆ.

// TRANSLATED COPY //

Karnataka Tank Conservation and Development Authority

Government of Karnataka

Date: 26.06.2025

Number: Ka.Ke.Sam.Abhi.Pra/Ben/LDM/05/2025-26/279

To:

Commissioner,
Bangalore Development Authority,
Bangalore.

Sir,

Subject: Hon'ble National Green Tribunal, Chennai - about a case filed by Sri. Babajan about making a road by encroaching the lake buffer zone of Byalakere lake in Byalakere village, Hesaraghatta Hobli, Yelahanka Taluk, Bangalore, with case no: O.A. No. 56/2025.

References:

- 1) Email from Sri. A. M. Venkata Krishnan, Advocate, National Green Tribunal, Chennai, Dtd. 11.06.2025 and its annexures.
- 2) Letter from this office, number:
Ka.Ke.Sam.Abhi.Pra/Ben/Technical/18/2019-20/770 Dtd.
29.11.2023
- 3) Letter from this office, number:
Ka.Ke.Sam.Abhi.Pra/Ben/Technical/18/2019-20/759 Dtd.
12.11.2024.
- 4) Letter from this office, number:
Ka.Ke.Sam.Abhi.Pra/Ben/Technical/18/2019-20/1252 Dtd.
11.03.2025.



5) Hon'ble National Green Tribunal, Chennai (Southern Zone), about the case filed here with O.A. No. 56/2025 (SZ) orders passed on Dt. 03.04.2025 and 12.06.2025

In connection with the subject mentioned above, attaching the reference documents (1) to (4) for your information, an investigation is running about a case filed by Sri. Babajan and others with case no. O. A. 56/2025 about making a road by encroaching the lake buffer zone of Byalakere lake, Hesaraghatta Hobli, Yelahanka Taluk, Bangalore. Regarding complaints filed in this office by Sri. Babajan and others with references (2) to (4), as per the National Green Tribunal rules, the Government circulars and as per the rules by this authority, constructions or forming roads is prohibited within the lake buffer zone and we informed your Executive Engineer, your Engineer Member and also you, to determine the lake buffer of Byalakere lake and make sure not to damage the lake and its lake buffer zone and directed you to submit a report in that connection about the necessary actions taken.

But, we are sending letters to you for the past one and half years to take necessary actions in this respect but till now no report is submitted by your authority to our authority.

Going forward, above reference (1) email is sent to you by the Advocate that Sri. Babajan, Byalakere village, Yelahanka North Taluk, Bangalore filed a case no O.A. No. 56/2025 in Hon'ble National Green Tribunal, Chennai, as per references (2) to (4) from this authority to take necessary action, but Bangalore Development Authority continued to make the road and other constructions violating the lake buffer rules against law. It is ordered to stop those works and take necessary actions to protect the environment there, it is hereby informing you that both your authority and our authority are made respondents to this case.

(11)

To that effect, you are directed to stop all the road works and other construction works that your authority is undertaking on the said lake buffer zone as long as the said case is pending in the honorable tribunal and submit a report about it urgently before the next hearing in the honorable tribunal on Dt 01.07.2025 and also send it to our authority for information.

Attachments: Copies of Reference letters: 15 pages.

Signed/-

Yours sincerely,
Chief Executive Officer
Karnataka Tank Conservation and Development
Authority

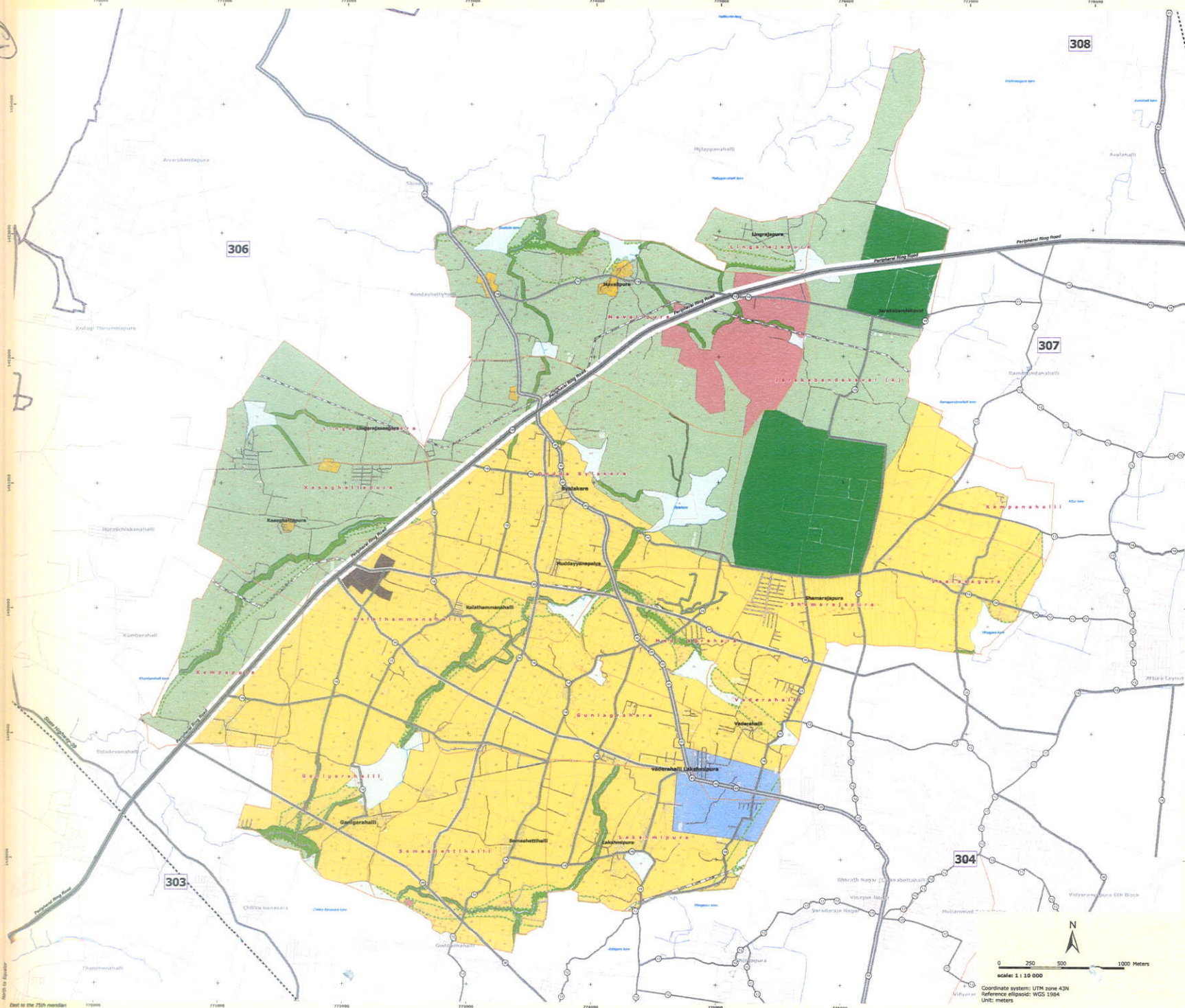
Cc to:

1. Government Secretaries, Minor Irrigation and Ground water Development, 2nd floor, Vikasa Soudha, Bangalore – sent for information.
2. District Commissioner, Bangalore District, Bangalore – sent for information and necessary action.
3. Chief Executive Officer, Jilla Panchayat, Bangalore District, Bangalore - sent for information and necessary action.
4. Engineer Member – Bangalore Development Authority, Bangalore: sent for information and necessary action.
5. Executive Engineer, Dr. Shivarama Karanth Layout Sector – 1, Bangalore Development Authority, Chowdaiah Road, Kumara Park West, Bangalore 560020 - sent for information and necessary action.
6. Assistant Executive Engineer and incharge officer, Panchayatraj Engineering division, Bangalore (North), Bangalore - sent for information and necessary action.
7. Sri. Venkata Krishnan, Advocate, Hon'ble National Green Tribunal, Chennai - Sent to him for his information.



Ground Floor, Karnataka Seeds Building, Bellary Road, Hebbal, Bangalore –
560024.

Tel: 080-23513711/12, 080-22034173, Email: ktcda2018@gmail.com



ZONING CLASSIFICATION

MAIN ZONES

- Residential**
 - Residential (Mixed)
 - Residential (Main)
- Commercial**
 - Commercial (Central)
 - Commercial (Business)
 - Mutation Corridor
 - Commercial Axes
- Industrial**
 - Industrial
 - High Tech
- Public and Semi-public**
 - Public / Semi-public
- Green (Parks and Open spaces)**
 - State forest
 - Valley
 - Lake / Inlet
 - Wells and Open Spaces, Sport / Playground, Cemetery / Burial grounds
- Traffic and Transportation**
 - Road / Rail / Airport
 - Transport
- Public Utilities**
 - Power / Water / Gas
 - Garbage Facility / Treatment Plant
- Agricultural land**
- Unclassified use**

Planning Perimeters

- Town Planning Scheme (TPS)
- Constrained Planning Scheme (CPS)
- Area Improvement Perimeter
- Transport and Utilities Perimeter
- Heritage Conservation zone

CONSTRAINT AREA

- Non-issuable High Tension Line (HTL) Poleline / Oil / Water
- Airport/heights restrictions

OTHER INFORMATIONS

Proposed roads hierarchy

- Ring road
- Primary Urban road
- Major Urban road
- Minor Urban road
- Proposed width of roads (in meters)
- Railway line
- Metro Alignment

Boundaries

- EDA LPA
- BBP Bangalore Mahanagara Palike
- LPA of BMHDA
- Village
- Survey number

Hydrography

- Canal
- Sensitive Area

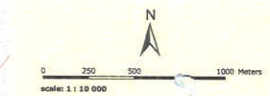
Proposed Land Use Analysis

Description	Area in Ha.	%
Residential (Main)	1221.80	81.37
Residential (Mixed)	-	-
Commercial (Central)	-	-
Commercial (Business)	42.44	2.83
Mutation Corridor	11.94	0.79
Commercial Axes	-	-
Industrial	-	-
High Tech	-	-
Public and Semi-public	-	-
Green (Parks & Open Spaces)	72.70	4.84
Traffic and Transportation	143.30	9.54
Public Utilities	9.31	0.62
Unclassified	-	-
Total	1501.48	100.00



BANGALORE DEVELOPMENT AUTHORITY

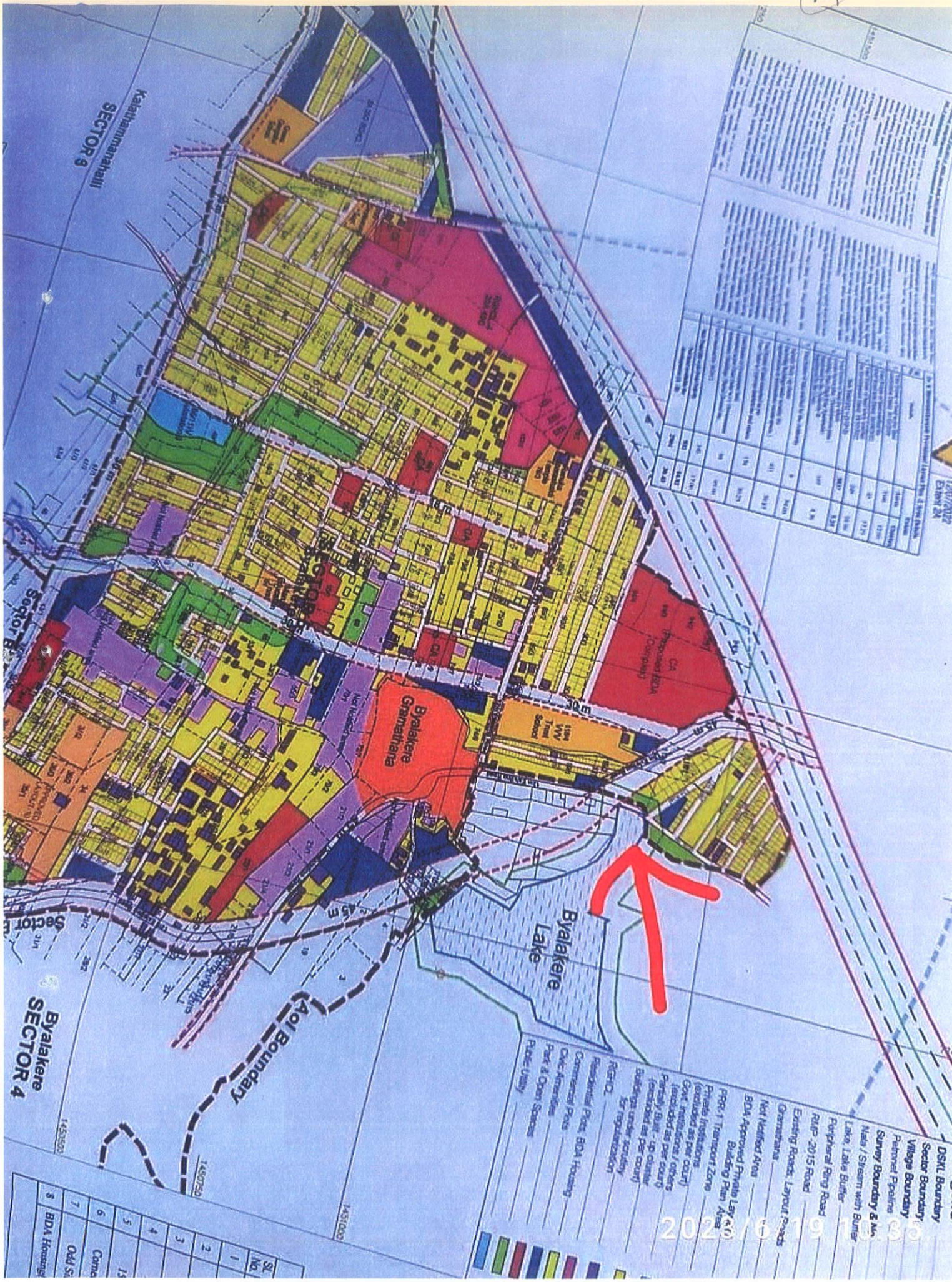
Town Planner Member BDA
Commissioner BDA
Chairman BDA



Coordinate system: UTM zone 43N
Reference ellipsoid: WGS 1984
Unit: meters

(Scale for Grid approval)

14



Scale: 1:50,000
 Projection: UTM
 Datum: Everest 56
 Contour Interval: 5m

Symbol	Description
—	DSIL Boundary
- - -	Sector Boundary
— · — ·	Village Boundary
— · — · — ·	Retriever Pipeline
— · — · — ·	Survey Boundary & Mark
— · — · — ·	Head / Stream with Buffer
— · — · — ·	Lake, Lake Buffer
— · — · — ·	Portuguese Ring Road
— · — · — ·	RUP - 2015 Road
— · — · — ·	Existing Roads, Layout Roads
— · — · — ·	Greenways
— · — · — ·	Not Notified Area
— · — · — ·	BDA Approved Private Lay out Building Plan Area
— · — · — ·	PRR - 1 Transport Zone
— · — · — ·	Private Institutions (excluded as per court)
— · — · — ·	Govt. Institutions / others (included as per court)
— · — · — ·	Partially Built - up cluster
— · — · — ·	Buildings under scrutiny for regularization
— · — · — ·	Right of Way
— · — · — ·	Residential Plot, BDA Housing
— · — · — ·	Commercial Plots
— · — · — ·	Club/Amenity
— · — · — ·	Park & Open Spaces
— · — · — ·	Public Utility

Sl. No.	1	2	3	4	5	6	7	8
1								
2								
3								
4								
5								
6								
7								
8								
9								

2021/6/19 10:30



Image © 2025 Maxar Technologies

Google Earth

Imagery Date: 10/24/2021 33°06'57.78" N 77°30'31.65" E elev 908 m eye alt 1.20 km

15



Image © 2025 Maxar Technologies

Google Earth

Imagery Date: 2/21/2022 19°06'57.78" N 77°31'31.65" E elev 908 m eye alt 1.20 km

16



Image © 2025 Airbus

Google Earth

Imagery Date: 1/9/2023 13°07'00.76"N 77°31'32.05"E elev 909 m eye alt 1.09 km

17



Image © 2025 Maxar Technologies

Google Earth

Imagery Date: 2/21/2022 13°06'52.96" N 77°31'37.50" E elev 908 m eye alt 1.46 km

19



Image © 2025 Airbus

Google Earth

Imagery Date: 1/9/2023 13°07'00.78" N 77°31'32.05" E elev 909 m eye alt 1.09 km

20



Google Earth

Imagery Date: 2/29/2024 13°06'52.96" N 77°31'37.10" E elev 908 m eye alt 1.46 km

Image © 2025 Airbus

21



Image © 2025 Airbus

Google Earth

Imagery Date: 5/11/2025 13°06'52.96" N 77°31'37.10" E elev 908 m eye alt 1.46 km

22

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
CHENNAI

O.A. No. 56 of 2025

Babajan
S/o Late. Mabusabi

...Applicant

-Vs-

Union of India
And 5 others

...Respondents

ADDITIONAL TYPED SET
OF PAPERS

M/s A.M.VENKATAKRISHNAN
ENR. No. (1503/1999)
T.PANDIYAN (1422/2000)
R.SARAVANAN (1601/2016)
S. DEEPAK (602/2021)
S ARJUN (4030/2022)
G.PRAVEEN RAJESH
(D/7618/2023)

COUNSEL FOR APPLICANT
98400 27415